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Open Court

Central Administrative Tribunal
Allahabad Bench, Allahabad.

ORIGINAL APPLICATION NO. 692 OF 2006

ALLAHABAD THIS THE 08TH DAY OF APRIL 2007.

Hon'ble Mr. N. D. Dayal, Member- A.
Hon'ble Mr. A.K. Gaur, Member-J

Om Prakash Pandey, S/o Late Gaya Prasad Pandey,
R/o Vill. Harsinkas, P.O. Mauhar Bindiki Road,
Distt. Fatehpur, working as Sub Post Master,
Post Office- Malwan, Distt. Fatehpur.

.....Applicant

(By Advocate: Shri S.K. Awasthi)

Versus.

1. Union of India through its Secretary,
M/o Communication and Post, New Delhi,
2. The Post Master General, Kanpur.
3. The Director, Postal Accounts, Lucknow.
4. The Superintendent, Post Offices, Fatehpur.

..... Respondents

(By Advocate: Shri Saumitra Singh)

ORDER

By Hon'ble Mr. N.D. Dayal, AM.

Learned counsel for the applicant submits that the applicant was placed under suspension vide order dated 29.05.2006 in contemplation of disciplinary proceedings. According to the learned counsel, the disciplinary proceeding has been initiated with issue of charge sheet and the enquiry is stated to be going on and can be finalized within reasonable period of time. Counsel for the applicant submits that the applicant is continuing under suspension and has now been retired; therefore, he seeks leave of this court to prefer a representation before the disciplinary authority to revoke his suspension.

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2. No objection has been raised by the learned counsel for the respondents.

3. Let the applicant prefer a representation before the disciplinary authority, which shall be decided within four weeks from the date of receipt of the same alongwith certified copy of this order.

4. It will be open to the respondents to bring the enquiry proceedings to conclusion as expeditiously as possible but not more than four months from the date a certified copy of this order is received.

5. With the above observation, the O.A stands disposed of finally with no order as to costs.

Anand
MEMBER- J.

to Gopal
MEMBER- A.

/Anand/